

SHRI VIDYACHARAN SHUKLA : Sir, due to the very unfortunate and untimely death of one of our colleagues, the House had to be adjourned yesterday; and the time allotted for the discussion of Motion of Thanks on the President's Address could not be completed. Yesterday, in the Business Advisory Committee, we discussed this matter; and I would like to propose for your consideration and for the consideration of the House that today, we utilise the time available to us to discuss the Motion of Thanks on the President's Address immediately after the formal business like laying of Papers is over; and spend about three to three-and-a-half hours on this. At 3.30 p.m., Hon. Prime Minister could reply to the debate and by that time all other parties and Hon. Members who did not have the opportunity of participating in this business could participate in that.

There was a general agreement on this point by the Hon. Members of the Business Advisory Committee; and I do hope that you will allow my submission. ...*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum) : Sir, there are two problems. The leaders may have agreed without giving a deeper thought. That could be the reason. *(Interruptions)* The problem seems to be that suppose the Private Members' Bills ..*(Interruptions)* Just a minute, please. I am addressing the Speaker. Can you convince me that I am not addressing the Speaker? *(Interruptions)* Sir, it should be the duty of the Minister to immediately announce the day on which the Private Members' Business will be taken up whether it will be taken up on Tuesday or not. This is one problem.

The second is this and perhaps this is a request to you. The Computer Training Course is going on. Today is the last day; and we, the students, have arranged with those people that tomorrow's Course will be shifted for today. So, will the Bureau of Parliamentary Studies and Training which is under the Lok Sabha Secretariat...

MR. SPEAKER : This is accepted.

SHRI NIRMAL KANTI CHATTERJEE : We should be able to shift it again.

MR. SPEAKER : The difficulty is this; that is, from the 2nd to 5th of next month, the SAARC Conference is going to take place and I think, the Hon. Prime Minister and the Hon. Foreign Minister would be required to attend that Conference; and we do not have any other time. That is why, we are requesting the Hon. Members to accept the proposal which has come from the Parliamentary Affairs Minister.

So far as the fixing of date is concerned, we will certainly announce it on Monday and fix it.

SHRI NIRMAL KANTI CHATTERJEE : Sir, Monday is a holiday.

MR. SPEAKER : Okay, on any other working day; maybe on next working day. Maybe on Tuesday, the

2nd of May, we will announce it and we will let the Hon. Members know the day on which the Private Members' Business which is postponed today will be taken up. I hope this meets with the agreement of all the Hon. Members and I thank them for their cooperation.

SOME HON. MEMBERS : What happened to the Computer Training Course?

MR. SPEAKER : It will also be done.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, in the Zero Hour being curtailed for today only?

MR. SPEAKER : It will also be compensated rate.

(Interruptions)

[English]

MR. SPEAKER : Now, Papers to be laid on the Table.

12.03 hrs.

[English]

PAPERS LAID ON THE TABLE

Review on the Working of and Annual Report of India Tourism Development Corporation Limited, New Delhi for 1993-94

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : I beg to lay on the Table: a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956 :

- (1) Statement regarding Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1993-94.
- (2) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Pleased in Library. See No. LT-7446/95]

Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 1995. etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) On behalf of Shri Sitaram Kesri,